राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार कार्यालय मंडलायुक्त (राजस्व) संसदीय शाखा, 5, शाम नाथ मार्ग, दिल्ली।

तारांकित प्रश्न संख्या : 14

राजस्व विभाग

दिनांक 29.07.2021

प्रश्नकर्ता का नाम : माननीय विधायक श्री अखिलेश पति त्रिपाठी जी

क्या माननीय राजस्व मंत्री यह बताने की कृपा करेंगें कि :

क.सं.	प्रश्न	उत्तर				
क)	मॉडल टाउन सब डिविजन में उन		टाडन			
	बोरवेलों का, उन्हें जारी किए गए	01/0	4 / 2021 से	ो अब तक	⁵ 10 बोरवे	ल सील
	नोटिसों सहित, विवरण जो सील किए	किए उ	जा चुके है	व 15 बोर	वेल का सी	ल किया
	जा चुके हैं या जिन्हें सील किया					
	जाना है;					
ख)	मॉडल टाउन विधानसभा क्षेत्र में	मॉडल	टाउन विध	गनसभा क्ष	त्र में प्राप्त	सिविल
	सिविल डिफेंस कर्मचारियों को काम	डिफेंस	आवेदनों क	ग विवरण	निम्नलिखित	है तथा
	पर लगाए जाने हेत् प्राप्त आवेदनों का	इसका	विवरण अनु	(लग्नक 'क	' पर संलग्न	न है—
	विवरण तथा इन्हें स्वीकार किए जाने			,		
	हेतु मानकों की जानकारी देते हुए	क्र०	कुल	स्वीकृत	अस्वीकृत	लंबित
	स्वीकृत और अस्वीकृत आवेदनों का	सं०	आवेदन			
	विवरण;	1	850	12	01	837
ग)	मॉडल टाउन विधानसभा क्षेत्र में आय	मॉडल	टाउन विध	ानसभा क्षेत्र	त्र में आय !	प्रमाणपत्र
	प्रमाणपत्र जारी किए जाने हेतु प्राप्त	का वि	वरण निम्नि	लेखित है	तथा इसका	विवरण
	आवेदनों का विवरण तथा इन्हें स्वीकार					
	किए जाने हेतु मानकों की जानकारी					
	देते हुए स्वीकृत और अस्वीकृत	क्र०	कुल	स्वीकृत	अस्वीकृत	लंबित
	आवेदनों का विवरण;	सं०	आवेदन			
		1	1246	691	359	196



,							
ਬ)	मॉडल टाउन विधानसभा क्षेत्र में जाति	मॉडव	ल टाउन वि	वेधानसभा	क्षेत्र मे	जाति प्र	ामाणपत्र
	प्रमाणपत्र जारी किए जाने हेतु प्राप्त	का	विवरण निग	म्नलिखित	है तथा	इसका	विवरण
	आवेदनों का विवरण तथा इन्हें स्वीकार	अनुल	गनक 'ग'	पर संलग्	न है—		
	किए जाने हेतु मानकों की जानकारी						
	देते हुए स्वीकृत और अस्वीकृत	क्र.	जाति	कुल	स्वीकृत	अस्वी	लंबित
	आवेदनों का विवरण;	सं.	प्रमाण पत्र	आवेदन		कृत	
		1	अनुसूचित	650	225	212	213
			जाति				
			प्रमाण पत्र				
		2	अन्य पिछडा	639	278	204	157
			वर्ग प्रमाण				
			पत्र				
		3	अनुसूचित	9	3	3	3
			जनजाति				
			प्रमाण पत्र				
		कुल		1298	506	419	391
ভ)	विभिन्न अपराधों, जैसे अवैध बोरवेल,			रुपये 60	0,000 / -	- वसूल	की जा
	प्रदूषण, भवन—निर्माण सामग्री डालने	चुकी	है।				
	आदि के लिए जुर्माने के तौर पर						
	वसूल की जा चुकी राशि का विवरण,						
	और						
च)	इन अपराधों के लिए चालान जारी	दिनां	—	/ 2021	से अब	तक वि	हुए गए
,	किए जाने के बाद जिन दंड राशियों	32 3	वालानों की	, ===. विंड र	ाशियों क	ो वसल	। किया
	को अभी वसूल किया जाना है, उसका	जाना	बाकी है।	, 40 (11 (17)	1 4/10	1 14/41
	विवरण?	√II II	41471 G L				
	177(1.						

इसकी स्वीकृति सक्षम प्राधिकारी से प्राप्त कर ली गई है।

(अनुज कुमार भारती) उपमण्डलीय दण्डाधिकारी–5 (मु०)

ANUJ KUMAR BHARTI SDM (Ling Ly Research Ment C. Ment 5, Snam Natir Warg, Delhi-54 345 mag - an

Annexure -A

Report regarding Enrolment of CDV w.e.f 01/04/2021 to 23/07/2021

SI. No. Total No. of Application	02/04/2021 (0 2	3/0//2021	
1 850	Issued	Reject	Pending
	12	01	837



31-2 Mold-a

GOVT. OF N.C.T. OF DELHI OFFICE OF THE DIVISIONAL COMMISSIONER REVENUE DEPARTMENT 5. SHAM NATH MARG. DELHI-110054

FNo.TA.35(77)/CD/2011/5632-45

Dated: 18/3/2915 CDSO No...4.1.2-C15

ORDER

SUB:- STANDING ORDER ON ENROLLMENT OF CIVIL DEFENCE VOLUNTEERS

- 1. Civil Defence Volunteer/Corps are expected to be the first responders in case of disaster situations or hostile enemy attacks. It is important that citizens interested in joining the Corps have high integrity, motivation and commitment to the service of the society and nation on volunteer basis. The process of enrollment should be simple and IT enabled so as to facilitate enrollment of volunteers within a shortest possible time.
- 2. The Divisional Commissioner, Delhi/Controller, Civil Defence or any other officer authorized by the Govt of NCT Delhi shall be the competent authority to approve enrollment of Civil Defence Volunteers under his respective jurisdiction.

3. Eligibility criteria:-

- (i) Residence: He/she shall be a citizen of India or a subject of Bhutan or of Nepal and should be a resident of Delhi having any one of the following documents: Voter Identity Card/ Aadhar Card/ Passport/ Driving License/ Bank Pass Book/ any other employment Identity Card issued by Govt. Authority, with a photograph.
- (ii) Age: He/she should be of 18 years or above, provided that this age limit may be relaxed with the discretion of the Controller up to a maximum of 3 years in Civil Defence. There is no maximum age limit for enrollment.
- (iii) <u>Educational Qualification</u>:- He/she shall have passed at least Primary standard, and this condition may be relaxed by the Controller at his discretion. The educational qualification shall be as follows:-
 - (a) House Fire Party (Member) : Primary standard (5th class)
 - (b) Sector Warden to Post Warden . Middle & above
 - (c) Dy. Divisional Warden & all above : Matric & above
- (iv) <u>Health</u>: A person shall not be entitled to be appointed to the Corps unless he/she is found to be physically fit, mentally arert and also with normal vision /corrected vision after wearing spectacles.
- (v) <u>NOC</u>: Aspirant who is in employment shall be required to produce a "No Objection Certificate" from his/her employer agreeing to spare his/her services for training and duty, whenever required.

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District Magistratic (Control Magistratic (East)

- (F)
- (vi) Serving members of the following forces or services are not eligible for enrollment:
 - i) Armed Forces of the Union:
 - ii) Police Force;
 - iii) Fire Services;
 - iv) Territorial Army or Auxiliary Forces of any of the Defence Services;
 - v) Civilian personnel employed in connection with the Armed Forces of the union;

A retired defence person will however be allowed to be enrolled as member of civil defence corps. Any past services in the National Volunteer Force and in the Armed Force of the Union shall be a special qualification for enrollment.

- 4. How to Apply: Applicant has to fill up prescribed Form 'A' and submit the same along with copy of self attested documents such as 04 passport size photographs, any residential proof as mentioned above in 3(i), copies of proof of educational qualification and NOC from employer. Police verification form duly filled up will also be submitted. However, in case of govt. employee or public sector employee, the condition of police verification may not be insisted upon. In case of renewal of tenure, such verification may be waived off in suitable cases.
- 5. **Application Form:** Applicant may download application form (Form A) from from Revenue Department/ Districts website or get it DM Offices free of cost.
- 6. **Submission of Application Form:** Applicant has to submit filled up Form-A to the respective Deputy Controller/Sub Divisional Magistrate where the applicant resides only during office hours on all week days under acknowledgement.
- 7. **Online filing of application:** He/she can also apply online by visiting the website of Revenue Department. Applicant may also submit the application online through e-District portal.
- 8. **Police Verification:** Applicants, who is found otherwise fit, will be eligible for enrollment as Civil Defence volunteer after verification of his character and antecedents by police. Anyone with criminal background and doubtful integrity would not be enrolled as a member of this organization under any circumstances.

The police verification process in respect of applicants, who applied for enrollment, will be carried out by the respective Deputy Controller/SDM of the sub-division. If any charges are levied by police authority for police verification, it will be paid by the applicant.

- 9. **Tenure:** An applicant shall be enrolled as a volunteer / member of the Corps initially, for **tenure of three years**, which may be extended each time by a further period of three years by following the due process.
- 10. Mandatory Civil Defence Basic Training Course: -

All aspirants have to undergo Civil Defence Basic Training Course after enrollment within a period of 90 days from the date of enrollment, failing which enrollment shall automatically stand cancelled. This training will be conducted in each district/

Oistrict Magistrate Operation Magistrate

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regional training centre either on weekends or weekdays. Completion of mandatory CD Basic Training Course will be pre-requisite for call out duty of a volunteer. However Ex-Servicemen, NCC certificate holders and Scout certificate holders need not undergo CD Basic Training Course.

11. Issue of Identity Cards: -

- 1. On enrollment, a Civil Defence Volunteer will be issued an enrollment number and a membership certificate. Identity Cards will be issued to only those members, who complete their Civil Defence Basic Training Course.
- 2. The Identity Cards to the Civil Defence Volunteers of all ranks will be issued centrally under the signature of S.S.O. (C.D.)/J.S.O. (C.D.).
- 3. It will be the responsibility of the District concerned to ensure that all Identity Cards are prepared and handed over to the concerned C.D. Volunteers/Wardens on the final day of Civil Defence Basic Training Course as far as possible.
- 4. The District Office concerned will maintain a proper record of I-cards issued to C.D. Volunteers of all ranks. In case of any renewal/torn out condition, identity Card would be submitted to District Office under proper receipt. New I-card will then be provided within a period of 15 days positively. Any loss of I-card should be reported to respective District Office/police immediately. While applying for a duplicate I-card, the Civil Defence Volunteer shall also submit a copy of non-cognizable complaint filed with police.
- 5. A member of the corps after discharge/completion of tenure shall return the Identity Cards issued to him to the Controller without fail.
- Web-based Data Base: There will a centralized database of all CD volunteers. It will contain all personal particulars such as name, father/husband's name, address, Aadhar No, mobile no, email address, DOB, Educational qualification, physical attributes (height, weight, Chest), work experience, special skills, training, call duty details. There will be facility for online filing of enrollment form and its disposal. Further, the database will also contain details of vital resources such as vehicles and equipments, etc. and their location, mapped on a GIS. This will help in making resources available at a short notice during any disaster. Efforts will be made to keep the database in public domain and user access for specified users.

(Ashwani Kumar) Secretary (Revenue) & Divisional Commissioner

Copy for information and necessary action to: .

- 1. All District Magistrates, Revenue Department, GNCTD
- 2. District Magistrate in-charge of Civil Defence (HQ), Revenue Department, GNCTD
- 3. Addl. Secretary (Rev.) / ADM (HQ), Revenue Department, GNCTD
- 4. J.S.O, Civil Defence, GNCTD

W. H

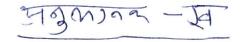
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Annexure -B

Report regarding Income Certificate w.e.f 01/04/2021 to 23/07/2021

Sl. No.	Total No. of Application	Issued	Reject	Pending
1	1246	691	359	196





Museum

S. No.	CATEGORY OF CERTIFICATE	PROPOSED DOCUMENTS	
1.	Income	 Completed application form. Self declaration of the income as per prescribed format One photo ID proof and one residential proof Following documents (These are to be mandatorily submitted by applicant if available with him. Else these are non-mandatory) Copy of NFS card / ration card Copy of electricity bill for 3 months Income Tax Return if paying income tax 	 No Attestation from any Gazetted Officer or MP/MLA. No Affidavit. Only Self Declaration. No Field verification. Only in those cases of domicile certificate where no proof for last 3 years stay in Delhi is available, field verification would be done at Naib Tehsildar
2.	Domicile	 Completed application form. Proof of continuous stay for the past three years in Delhi One photo ID proof and one residential proof 	level 5. Table top disposal after verification of documents 6. Publicity of name of beneficiary on the website of the District.

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Annexure –C

Report regarding SC/ST/OBC Certificate w.e.f 01/04/2021 to 23/07/2021

SI No.	District Name	Total No. of Application	Issued	Reject	Pending
1.	SC Certificate	650	225	212	213
2.	OBC Certificate	639	278	204	157
3.	ST Certificate	9	3	3	3



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OFFICE OF THE DIVISIONAL COMMISSIONER GOVT OF NATIONAL CAPITAL TERRITORY OF DELHI 5- SHAM NATH MARG, DELHI-110054

F.No.87/27/CCS/2015/Misc_/ 2688 - 2697 Dated: 26/11/2012

OFFICE ORDER

Sub: Simplified procedure for Issuance of various kind of Certificates by Revenue Department.

In supersession of all previous orders on the subject mentioned above and in pursuance of Cabinet Decision No.2255 dated 16-11-2015 following simplified procedure for the issuance of various certificates in Revenue Department is prescribed for implementation by all revenue authorities for all applications received from 1st December' 2015 onwards.

- 1. The requirement for affidavit has been dispensed with in respect of all cases except in the case of application for delayed birth/death registration order. The affidavit has been replaced by a self declaration which would be a part of the application form which every applicant shall sign.
- 2. The requirement for attestation of documents by the gazetted officers has been dispensed with. The requirement for attestation of social status (SC/ST or OBC) by gazetted officers or public representatives (MP, MLA, Councilor) in respect of any applicant of caste certificate has also been dispensed with. Self attested documents shall be acceptable henceforth.
- 3. "OBC certificate of other state" can now be on the basis of OBC certificate issued to siblings and real uncles (paternal side only) instead of issuance on the basis of father's certificate only.
- 4. The applicants seeking issuance of income certificates are required to declare their income as per details prescribed in the application form which would form the basis for issuance of the income certificate.
- 5. In those cases, where genuiness of the application can be verified on the basis of documents, the requirement for field verification has been dispensed with. Only in the listed cases, field verification would be carried out by an officer not below the rank of Naib Tehsildar.
- 6. An SOP for field inspection is being issued separately.
- 7. Separate application forms have been devised for issuance of different kinds of certificates. Each applicant is required to submit a completed application form as applicable to him/her.
- 8. A set of documents has been prescribed for issuance of certificates of different kind as per Annexure-I. Each applicant is required to furnish those documents for issuance of desired certificates.

- 9. No applicant would be asked to produce additional documents in case the prescribed documents have already been furnished by him/her. However, the applicant may on his own file additional documents, if those are relevant and helpful in speedy disposal of his/her case.
- 10. A set of prescribed application forms, required documents for various kinds of certificates and the standard operating procedure is being uploaded on the e-district website http://edistrict.delhigovt.nic.in for guidance/clarity.

11. These simplified procedure will come into force for all applications received from 01.12.2015 onwards.

(JUH MUKHERJEE)
DEPUTY COMMISSIONER (HQ)-II

F.No.87/27/CCS/2015/Misc./ 2688-26 Dated:-26/11/2015-Copy to for information and necessary action to:-

- 1. OSD to Minister, Revenue, GNCT of Delhi.
- 2. OSD to Chief Secretary, GNCT of Delhi.
- 3. PS to Principal Secretary, Department for the welfare of SC/ST/OBC and Min., 2nd floor, B Block, Vikas Bhawan, GNCT of Delhi.
- 4. PS to Div. Comm., Revenue Department, GNCT of Delhi.
- 5. PA to DC-I (HQ), Revenue Department, GNCT of Delhi.
- 6. PA to DC -II (HQ), Revenue Department, GNCT of Delhi.
- 7. All Deputy Commissioner with the direction to give adequate publicity to these instructions by displaying the same prominently on notice boards in their offices and web-sites and follow these instructions scrupulously.
- 8. All SDMs (HQ), Revenue Department, GNCT of Delhi.
- 9. The System Analyst with the direction to upload the above order on the web-site of the Department.

10. Guard File.

(JUHÍ MUKHERJEE) DEPUTY COMMISSIONER (HQ)-II

SIMPLIFIED APPLICATION AND DOCUMENTS FOR ISSUANCE OF VARIOUS CERTIFICATES

ISSUANCE OF SC/ST CERTIFICATES

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5.	CATEGORY	APPLICANT'S BACKGROUND	PROPOSED DOCUMENTS		SOP
No.					
1.		Cases of those SC/ST applicants –	1. Completed application form.	1. !	
		i) Whose family has been staying in Delhi since prior to 1951;	Copy of Caste Certificate of any relative from paternal side.		Gazetted Officer or
	Original Delhi with certificate	AND	3. Proof of relationship of the applicant with caste certificate holder.		No Affidavit.
_	Certificate	ii)Where a caste certificate has been		3. (Only Self Declaration
		issued to any of his/her relatives from paternal side	4. One photo ID proof and 5. One residential proof	4. 1	No Field verification.
92200-12-200			(Eligible for Delhi SC / ST)		Table top disposation of docume
!		Cases of those SC/ST applicants –	Sr. No.1 to 5 - Same as above		
	Migrated	i) Whose family has migrated to Delhi after 1951 and domiciled here and	& 6. Any one of the following documents:		Publicity of nat beneficiary on the w the District.
	and Settled in	belongs to A Caste which is notified as SC/ST in the State of origin as well as in	i) Birth certificate for applicants born in Delhi.		
	Delhi with certificate	<u>Delhi</u>	ii) Matriculation certificate/marks-sheet		
		AND	for applicants who have studied in Delhi.		
		Where a caste certificate has already	iii) Proof of residence for the last 5 years		
		been issued to any of his/her relatives from paternal side;	(Eligible for Delhi SC / ST)		
1	,				

3.	Migrated and settled in Delhi with other State certificate but caste not listed in Delhi	SC/ST in the State of origin <u>but not in</u> <u>Delhi;</u> AND	 Completed application form Copy of the Caste Certificate of the relative from paternal side issued from State of origin of the applicant. Proof of relationship of the applicant with caste certificate holder. One photo ID proof and One residential proof (Eligible for other State SC / ST certificate) 	1. No Attestation Gazetted Office MP/MLA. 2. No Affidavit 3. Only Self Declaration 4. No Field verification 5. Table top disposate verification of docu 6. Publicity of natheneficiary on the self-control of the District
4.	Original resident of Delhi but without any caste certificate for a paternal relative	i) Whose family has been staying in Delhi since prior to 1951 AND	 2. Proof of residence in Delhi since prior to 1951 3. One photo ID proof; and 4. One residential proof 	 No Attestation fro Gazetted Officer MP/MLA. No Affidavit. Only Self Declaration Field verification was an anothelow the rank Tehsildar Publicity of mandatory on the of the District.

Migrated and settled in Delhi but without 5. any caste certificate issued to paternal relative	Cases of those SC/ST applicants – i) Whose family has migrated and settled in Delhi after 1951; AND ii) Where no caste certificate has ever been issued to any of his/her relatives from paternal side; AND iii)Caste is notified in Delhi list as well as the list of State of origin	 Sr. No.1 to 4 - Same as above & 5. Any one of the following documents: Birth certificate for applicants born in Delhi. Matriculation certificate/marks-sheet for applicants who have studied in Delhi. Proof of residence for the last 5 years 6. Any documentary evidence for stay in the State of origin since prior to 1951 (Eligible for Delhi SC / ST certificate) 	1. No Atternation any Gazet MP/MLA. 2. No Affidavit. 3. Only Self Dec. 4. Field Mandatory; conducted by not below the Tehsildar 5. Publicity of beneficiary
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FOR ISSUANCE OF OBC CERTIFICATES

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